

29.06.2020

At 12.30 PM

Present : Ld. APP Sh. Lalit Pingolia in person.  
Advocate Sh. Ravi Dral present for accused/applicant Harish Jarwal.  
IO Kamal Kishore in person.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

Reply has been filed by the IO as well as the DCP concerned in compliance to the previous order.

Submissions heard.

Matter be taken up today at 02.00 PM.

In the meantime, DCP concerned be also made to join the hearing through video conferencing at 02.00 PM today for clarifications/assistance.

Let the matter be taken up at 02.00 PM.

**[Vishal Pahuja]**

**ACMM-01/RADC/ND/29.06.2020**

At 02.00 PM

Present : Ld. APP Sh. Lalit Pingolia in person.  
Advocate Sh. Ravi Dral present for accused/applicant Harish Jarwal.  
Additional DCP Sh. Parvinder Singh (South) present.  
IO Kamal Kishore in person.

It is submitted by the Additional DCP that recording facility of CCTV at PS Tigri is not available due to temporary structure, further the tender process is already

under way in Delhi Police, Head Quarters, which may take time and this court shall be apprise in due course as and when the CCTV recording facility gets established. As far as non compliance of the order passed by this court by the IO in letter and spirit, the Additional DCP has assured that CCTV footage from PS Malviya Nagar pertaining to 26.05.2020 from 12.00 noon to 06.00 PM shall be preserved and the compliance report will be filed within three days from today. It is further assured by the Additional DCP that no such laxity on the part of Investigating Agency shall take place in future.

In view of the directions, let IO file the compliance report within 3 days from today and copy of the same be also supplied to the Ld. Counsel for the accused through an email or whatsapp by the IO. In case, IO fails to comply with the directions, Ld. Counsel for the accused shall be at liberty to move an appropriate application after the expiry of 3 days.

No further directions are required to be passed in the present application, accordingly present application stands disposed off.

**[Vishal Pahuja]**

**ACMM-01/RADC/ND/29.06.2020**

